



**Central Administrative Tribunal
Principal Bench: New Delhi**

**C.P. No. 251/2021 in
O.A. No. 427/2021**

This the 27th day of September, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sunil Kumar,
S/o Late Shri Ram Prit Ram,
Aged about 57 years,
R/o H. No. 2843, Sector – 23,
Gurgaon, Haryana – 122017. ...Applicant

(By Advocates: Mr. Sakesh Kumar & Ms. Gitanjali Sharma)

Versus

Shri Giridhar Aramane,
Secretary,
Govt. of India,
Ministry of Commerce & Industries,
Department of Promotion of Industry and Internal Trade,
Room No. 157,
Udyog Bhawan, New Delhi – 110011.
Email:- secy-ipp@nic.in ...Respondent

(By Advocates: Mr. Ashok Sharma & Mr. Gigi C. George)

ORDER (ORAL)

Hon'ble Ms. Manjula Das, Chairman

In this Contempt Petition (CP), the petitioner prays for initiation of contempt proceedings against the respondent-contemnor for alleged violation of order dated



14.06.2021 in OA No.427/2021. While disposing of the OA, the Tribunal directed as under:

“8. We, therefore, dispose of the OA directing the first respondent to pass orders on the appeal presented on 15.01.2021, within a period six weeks from the date of receipt of a copy of this order. There shall be no order as to costs.”

2. Shri Gigi George, learned counsel appearing on behalf of respondents submits that the order passed by this Tribunal has been complied with and the applicant has been reinstated.
3. In view of the statement made and no objection thereto on behalf of the petitioner, CP is closed. Notices are discharged.

(Mohd. Jamshed)
Member (A)

(Manjula Das)
Chairman

/dkm/akshaya/